



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

The existing Stevedoring Agents will have to switch over to the new Stevedoring and Shore Handling Scheme from that date and charge the ceiling tariff rate fixed. If they do not switch over to the new scheme, the licence shall be terminated by the Port Trusts by giving due notice as envisaged in the Regulations.”

- (e) After Clause (viii) of existing Regulation 8 ‘Duties & Responsibilities’, the following shall be inserted as Clause (ix) and (x)

“(ix) The Stevedore & Shore Handling agent shall achieve the performance norms fixed by the Port’s Berthing Policy.

(x) The Stevedore & Shore Handling agencies shall publish their tariff along with break up in their web sites and in the website of the Port.”

- (f) Clause (i) of existing Regulation 9 ‘Cancellation/ Suspension of license’ shall be substituted by the following:—

“(i) The firm does not achieve the performance norms issued by the Port Authority as per the Berthing Policy for an average over a period of 3 months.”

- (g) The following shall be inserted after existing Regulation 12 as new Regulation 14:—

“14. Training, Use of Modern Technology

The personnel deployed in Stevedoring & Shore Handling activities shall be trained in modern methods of cargo handling for improving the productivity, efficiency and safety.”

- (h) The existing Regulation No. 9, 10, 11, 12 & 13 shall be read as Regulation No. 10, 11, 12, 13 & 15 respectively

- (i) In Form A of Appendix-I, the following paragraph may be inserted after the paragraph ending with if the license is issued/renewed and before the words ‘Signature of the Applicant’

“I certify that the firm/management/directors are not convicted by the court of any offence involving moral turpitude and sentenced in respect of thereof to imprisonment for not less than six months, and a period of five years has not been elapsed from the date of expiry of the sentence.”

Willingdon Island,
Cochin-682 009.

(Sd.)
Secretary.

APJ ABDUL KALAM TECHNOLOGICAL UNIVERSITY
(A state Government University)
CET Campus, MBA Block, Thiruvananthapuram-695 016

NOTIFICATION

No. KTU/Assistant VCS/19/2018. 5th October 2018.

It is hereby notified that, vide notification No. GS6 4061/2017 dated 4th October 2018 of Governors Secretariat, Kerala Raj Bhavan, in exercise of the powers conferred by section 13(7) of the APJ Abdul Kalam Technological University Act, 2015, the Chancellor of the University is pleased to order that Dr. J. Letha, Vice Chancellor, CUSAT stands relieved of her additional duties in the APJ Abdul Kalam Technological University. Dr. Usha Titus IAS (KL-1993), Principal Secretary to Government, Higher Education Department shall exercise the powers and performs the duties of the office of the Vice Chancellor of the APJ Abdul Kalam Technological University, Thiruvananthapuram with effect from 5-10-2018, until further orders.

Accordingly, Dr. Usha Titus IAS has assumed the charge of the office of the Vice-Chancellor, APJ Abdul Kalam Technological University with effect from the A. N. of 5-10-2018.

DR. G. P. PADMAKUMAR,
Registrar.

COCHIN UNIVERSITY OF SCIENCE AND TECHNOLOGY

NOTIFICATION

No. EL 17(1)/2018-Vol.(I). 1st September 2018.

Ref:—Letter No. ൩൧2/189/18/൧.൩.൩. dated 23-8-2018 from the Principal Secretary, Higher Education (B) Department, Government of Kerala, Thiruvananthapuram.

It is hereby notified that, vide the Government Letter referred above Sri K. K. Krishnakumar, Centre for Socio-Economic & Environmental Studies (C.S.E.S), Padivattom, Khadi Federation Building, N.H. Bye-pass, Kochi-682 024 (3 C. Park View Apartments, Naithali Road, Near EMS Library, Mavelipuram, Kakkanad, Kochi-682 030) is nominated to the Syndicate of Cochin University of Science and Technology by the Government of Kerala in accordance with the provisions under Section 17(1) (xiii) of Cochin University of Science and Technology Act, 1986. The above member shall hold the Office with effect from 23-8-2018 and the term of Office will be subject to the provisions contained in Cochin University of Science and Technology Act, 1986 and Statutes thereunder as amended from time to time.

By order of the Vice Chancellor

(Sd.)
Registrar.

Kochi-22.